

(105)

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

CIRCUIT BENCH, LUCKNOW

Original Application 24/90

Keshav Prasad

Applicant.

versus

Union of India & others

Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C.
Hon. Mr. A.B. Gorthi, A.M.

(Hon. Mr. Justice U.C.S., V.C.)

Application for adjournment has been received from the learned counsel for the applicant. The applicant is present in person. The suspension order was merged with the punishment order. The applicant was removed from service by the disciplinary authority against which he filed an appeal, the appeal was partly allowed and the removal was substituted by the order of compulsory retirement. According to the applicant the I.G. has called for the papers in exercise of his powers for suo-moto revision and as such the matter is pending before I.G. Therefore, this application has become infructuous. The application is accordingly, dismissed as infructuous.

Shakeel/


A.M.


V.C.

Lucknow dt- 2-7-91